

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 106
37/252/ND/2020

IN THE MATTER OF:

Income Tax Officer, Ward 8(1) New Delhi

...PETITIONER

Vs.

RoC in the matter of M/s. EDEX Technology Pvt.Ltd. ...RESPONDENT

Section

Under Section 252

Order delivered on 03.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Respondent/ Corporate-debtor :

For the ROC

**:Mr. M. Yadubhushana Rao
AROC.**

For the Income Tax Department

**:Ms. Laxmi Gurung Sr. Standing
Counsel, Mr. Dinesh Sharma,
Adv.**

ORDER

Heard the submissions made by the Proxy counsel for the Income Tax Department. Main counsel for the Income Tax is also present. The proxy counsel is directed to take steps for filing affidavit of service having serve notice on the respondents. Matter is adjourned to 05.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)